



THE HIGH COURT OF KERALA



Kochi-682031  
Dated-14-05-2018

NOTIFICATION

AI

In exercise of the powers conferred under section 8 of the Laccadive, Minicoy and Amindivi Islands (Civil Courts Regulation, IX of 1965) sanction is hereby accorded to the Subordinate Civil Courts in the Union Territory of Lakshadweep to adjourn for Ramzan holidays for the year 2018 from 17-05-2018 to 23-06-2018 (both days inclusive).

(By Order)



  
N. ANIL KUMAR  
Registrar General  


To

The Secretary General, Supreme Court of India (with C/L).  
The Registrars of all High Courts in India.  
The Ministry of Home Affairs (ANL), New Delhi.  
The Ministry of Law, Justice and Company Affairs, New Delhi.  
The Administrator, Union Territory of Lakshadweep, Kavaratti (with C/L).  
The Law Secretary, Law Department, Government Secretariat,  
Thiruvananthapuram (with C/L).  
The District and Sessions Judge, Kavaratti, Union Territory of Lakshadweep.  
The Sub Judge cum Chief Judicial Magistrate, Amini, Union Territory of  
Lakshadweep.  
The Munsiff / Magistrate, Androth, Union Territory of Lakshadweep.  
B Section, High Court.  
The file.

Copy submitted to:

The Honourable Judges, High Court of Kerala.

  
16/5/18  
  
15/5/18